

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 1604 of 2012

(Arising out of Order-in-Appeal No. PVR/16/NGP/2012 dated 13.08.2012 passed by the Commissioner of Central Excise & Customs (Appeals), Nagpur.)

M/s. Amitasha Enterprises Ltd
36, Village – Nildoh, Hingna Road,
Nagpur, Maharashtra – 440 016.

.....Appellant

VERSUS

Commissioner of Central Excise, Nagpur
GST Bhavan, Civil Lines, Telangkhedi Road,
Nagpur, Maharashtra – 440 001.

.....Respondent

APPEARANCE:

None for the Appellant

Shri Amrendra Kumar Jha, Dy. Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86100 / 2022

Date of Hearing: 23.11.2022
Date of Decision: 23.11.2022

PER: BENCH

When the matter was called for hearing today, learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has

already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet